

By e-mail

# THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-70/1993/309/A

From :- Smti. K. Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Susil Kumar Sarma,  
Member,  
Motor Accident Claims Tribunal, Nagaon.

Dated Guwahati the 25<sup>th</sup> January 2019.

Sub: **Casual Leave with station leave permission.**

Ref:- Your letter No. MACT/N/117 Dated, Nagaon, the 24<sup>th</sup> January 2019.

Sir,

With reference to the above, I am directed to inform you that, your prayer for 2(two) days Casual Leave on 28.01.2019 and 30.01.2019 along with station leave permission from the evening of 25.01.2019 till the morning of 01.02.2019, has been ~~granted/rejected~~ granted. The District and Sessions Judge, Nagaon and in her absence, the senior most Addl. District and Sessions Judge, Nagaon will remain in charge of your Court and office in your absence.

Yours faithfully,

  
**JOINT REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-70/1993/310/A, dated 25.01.19 

Copy to:

1. The District and Sessions Judge, Nagaon for favour of information and necessary action.

  
**JOINT REGISTRAR (VIGILANCE)**